

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 246/MP/2024**

- Subject : Petition under Section 79 of the Electricity Act, 2003, read with Section 38 and Regulations 4.1, 5.6 and 17.1(iii) of the General Network Access Regulations, 2022, thereby imploring this Commission to exercise its regulatory powers, for the purpose of facilitating the Petitioner to obtain General Network Access for the Petitioner's Petrochemical Plant located at Dahej, Gujarat at the DGEN Switchyard and DGEN dedicated Transmission Line of Torrent Power Limited.
- Petitioner : Reliance Industries Limited (RIL)
- Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.
- Date of Hearing : **6.2.2025**
- Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member
- Parties Present : Shri Buddy Ranganadhan, Sr. Advocate, RIL  
Shri Hemant Singh, Advocate, RIL  
Ms. Supriya Rastogi, Advocate, RIL  
Ms. Lavanya Panwar, Advocate, RIL  
Shri Ashok Rajan, WRLDC  
Shri Gajendra Sinh, WRLDC  
Shri Tushar Ranjan, WRLDC  
Shri Momai Dey, WRLDC

**Record of Proceedings**

Learned senior counsel for the Petitioner submitted that the instant Petition had been filed *inter alia* seeking directions upon Respondent No.1, CTUIL, to take adequate measures for providing the connectivity/GNA to the Petitioner's Petrochemical Plant located at Dahej through DGEN-Navasari dedicated transmission line, which is operated by Respondent No.3, Torrent Power Limited (TPL). Learned senior counsel submitted that the issue essentially involved in the present case is the sharing of the terminal bay of ISTS sub-station/switchyard/line connecting with the ISTS between the injecting entity (DGEN) and drawee entity (Petitioner's Petrochemical Plant). Learned senior counsel further added that the Petitioner had also filed Petition No.132/MP/2024, which *inter alia* involved the issue of sharing the transmission system of a drawee entity (bulk consumer) by an injecting entity (RE hybrid Project) for the purpose of latter's connectivity/GNA and in the said case. Pursuant to the direction of the Commission, a meeting was convened under the aegis of the CEA to resolve the various technical concerns raised by WRLDC / GCIL, and after the detailed deliberations amongst the parties, certain recommendations were made, which were agreed to by all the sides. Learned senior counsel further submitted that the minutes of the said meeting held on 1.7.2024 have also been placed on record by the CTUIL in this case, along with its reply.

2. In response, the representative of the Respondent, CTUIL. submitted that while an advance copy of the reply has already been served on the Petitioner, CTUIL is yet to file its reply on the e-filing portal, and thus, it may be permitted to upload the same.
3. In response to the specific query of the Commission regarding an agreement of TPL for sharing the dedicated transmission line and terminal bay, the learned senior counsel for the Petitioner submitted that the parties are yet to enter into a formal agreement.
4. Considering the above, the Commission permitted CTUIL to file/upload its reply within two days, and the Petitioner may file/upload its rejoinder, if any, within a week thereafter.
5. The Petition will be listed for hearing on **27.2.2025**.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**